

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO. 2322
TO BE ANSWERED ON THE 2ND JANUARY, 2018

ATMA PROJECT

2322. SHRIMATI P.K. SREEMATHI TEACHER:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government has modified the ratio of Central and State shares in Agricultural Technology Management Agency (ATMA) project from 90:10 to 60:40;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether it has come to the notice of the Union Government that this move has imposed an unbearable burden on the State Governments; and
- (d) if so, whether the Government has any proposal to restore the earlier status of Centre-State ratio as 90:10 and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (SHRI PARSHOTTAM RUPALA)

(a) & (b): Yes, Madam. The Government has modified the funding pattern of 'Support to State Extension Programmes for Extension Reforms scheme (popularly known as ATMA), which is a part of the Umbrella Scheme "Green Revolution – Krishonnati Yojana" from the financial year 2015-16 onward from 90:10 to 60:40 between Centre and States for the General States, 90:10 for the 8 North-Eastern States and 3 Himalayan States and 100% GOI share for UTs. This has been done in pursuance of the Ministry of Finance's instructions issued to all the Secretaries of the Government of India by the Finance Secretary (vide D.O. No.32/PSO/FS/2015 dated 28.10.2015(**Annexure-I**)).

(c) & (d): Due to revised pattern of funding share of the State Government has increased for implementation of the scheme. However, no information is available in this Department that this move has imposed an unbearable burden on the State Governments. A present, there is no proposal to restore the earlier status of Centre: State ratio as 90:10.

ANNEXURE-I



सत्यमेव जयते

रतन पी. वातल
वित्त सचिव

Ratan P. Watal
Finance Secretary

D.O.No. 32/PSO/FS/2015

भारत सरकार
वित्त मंत्रालय
व्यय विभाग
GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE

28th October, 2015

Sub: Funding Pattern of Centrally Sponsored Schemes.

Dear Secretary,

The Report of the Sub-Group of Chief Ministers on Rationalization of Centrally Sponsored Schemes constituted by the NITI Aayog has been considered and it has been decided that:

1. The funding pattern of following schemes will remain unchanged:
 - i. Mahatma Gandhi National Rural Employment Guarantee Scheme
 - ii. National Social Assistance Program
 - iii. Umbrella Program for Development of Scheduled Castes
 - iv. Umbrella Program for Development of Scheduled Tribes
 - v. Umbrella Program for Development of Differently Abled Persons
 - vi. Umbrella Program for Development of Minorities
 - a. Multi-sectoral Development Program for Minorities
 - b. Education Scheme for Madarasas/Minorities
 - vii. Umbrella Program for Development of Backward Classes and other vulnerable groups
2. The funding of the following *core schemes*, which form part of the National Development Agenda, will be shared 60:40 between the Centre and the States (90:10 for the 8 North-Eastern and 3 Himalayan States):
 - i. Krishi Unnati Yojna
 - ii. Rashtriya Krishi Vikas Yojna
 - iii. Pradhan Mantri Krishi Sinchai Yojna
 - iv. Rashtriya Pashudhan Vikas Yojna (Livestock Mission, Veterinary Services and Dairy Development)



सूचना का
अधिकार
RIGHT TO
INFORMATION

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- v. Swachh Bharat Abhiyan (Rural and Urban)
- vi. National Rural Drinking Water Program
- vii. National Health Mission (including AYUSH, Medical Education and RSBY/RSSY)
- viii. National Education Mission (including SSA, RMSA, RUSA, Teachers Training and Adult Education)
- ix. Integrated Child Development Services (including nutrition mission, maternity benefits and program for adolescent girls)
- x. Integrated Child Protection Scheme
- xi. Mid-Day Meal Program
- xii. Housing for All (Rural and Urban)
- xiii. National Livelihood Mission (Rural and Urban)
- xiv. Forestry and Wildlife (including Green India Mission, Project Tiger and Integrated Development of Wildlife Habitats)
- xv. Urban Rejuvenation (AMRUT) and Smart Cities Mission
- xvi. Modernisation of Police Forces
- xvii. Infrastructure Facilities for Judiciary

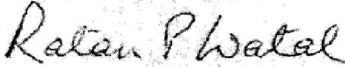
✓ In case a scheme/sub-scheme in the above mentioned list has a central funding pattern less than the level mentioned at the beginning of para 2, the existing funding pattern will continue.

For Pradhan Mantri Gram Sadak Yojna instructions will be issued separately. For the ICDS Program, provision of additional funds for the current financial year will also be made at the supplementary stage.

3. All other schemes (not listed in para 1 and 2 above) will be *optional* for the State Governments and their fund sharing pattern will be 50:50 between the Centre and the States (80:20 for the 8 North East and 3 Himalayan States).
4. The following schemes may be run as Central Sector Schemes from the Financial Year 2016-17 onwards (in accordance with the budget provision as far as FY 2015-16 is concerned):
 - (i) National AIDS and STD Control Program which is externally aided and implemented through special purpose vehicles and the voluntary sector.
 - (ii) National Skill Initiatives/Skill Development Mission under the umbrella of recently launched Pradhan Mantri Kaushal Vikas Yojana.
 - (iii) Programs with network externalities like National Disease Surveillance Systems and the Crime and Criminal Control Network.

- (iv) To ensure economies of scale in the implementation of centrally sponsored schemes small programs like Modernisation of Land Records, National Service Scheme, Yuva Krida and Khel Abhiyan, Social Security Cards, etc. may also be suitably restructured as Central Sector Schemes.
5. For Union Territories, the Centrally Sponsored Schemes will be funded 100 percent by the Central Government. However, schemes that will be implemented in a particular Union Territory will be decided by the Central Government in consultation with the administration of the Union Territory concerned.
6. Expenditure on all schemes in the financial year 2015-16 will be limited to the budgetary resources made available through the Budgetary Estimate and the Supplementary Budgets during the course of the year.

With regards.

Yours sincerely,

Finance Secretary

All Secretaries to the Government of India
